Contract farming

†2977. SHRI MOTILAL VORA: Will the Minister of AGRICULTURE be pleased to state:

- whether Government is aware of the fact that in some States of the country, (a) contractual cultivation is being done at large scale;
- whether it is also a fact that in the absence of any law to regulate contractual cultivation, farmers are bearing heavy losses;
 - if so, the details thereof; (c)

Written Answers to

- whether Government has asked States to enact laws for contractual (d) cultivation; and
 - if so, the details of steps taken by the States in this regard? (e)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) to (e) Contractual cultivation is promoted by various States as 'Contract Farming'. In order to safeguard the interest of farmers, Ministry of Agriculture has circulated a Model Agricultural Produce Marketing (Development and Regulation) Act, 2003 to all States and Union Territories for adoption of its provisions, including that of contract farming, in respective State legislation. The Model Act provides for registration, recording, dispute settlement and protection of land rights of farmers engaged in contract farming. The provisions of contract farming in Model Act are to provide assured, alternative and remunerative marketing opportunities to the farmers.

Ministry of Agriculture is pursuing the matter of adoption of provision of Model APMC Act with States/Union Territories at various levels. In addition, Ministry of Agriculture has constituted a Committee of State Ministers in-charge of Agriculture Marketing to promote market reforms, including contract farming. The States which have adopted contract farming are given in Statement.

Statement

List of States/Union Territories with contract farming provision

- 1. Andhra Pradesh
- 2. Arunachal Pradesh
- 3. Assam
- 4. Chandigarh
- 5. Chhattisgarh

[†]Original notice of the question was received in Hindi.

- 6. Goa
- 7. Gujarat
- 8. Haryana
- 9. Himachal Pradesh
- 10. Jharkhand
- 11. Karnataka
- 12. Madhya Pradesh
- 13. Maharashtra
- 14. Mizoram
- 15. Nagaland
- 16. Odisha
- 17. Punjab
- 18. Rajasthan
- 19. Sikkim
- 20. Tamil Nadu
- 21. Tripura
- 22. Uttarakhand

Decline in production of pulses and oilseeds

 \dagger 2978. SHRI DHARMENDRA PRADHAN: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether in view of the scarcity of oilseeds and pulses in the country, it is essential to take steps to increase their production;
 - (b) if so, the details thereof;
- (c) the schemes run by Government during the last three years to increase the production of oilseeds and pulses; and
- (d) the details of the schemes run by Government alongwith the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) Yes, Sir.

[†]Original notice of the question was received in Hindi.